

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PREScot ROAD, MUMBAI:1

Original Application No. 687/92 and 688/92

Thursday the 26th day of February 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.
Hon'ble Shri P.P. Srivastava, Member (A)

India Security Press and Currency
Note Press Staff Union,
A Trade Union, Registered under
the Trade Unions' Act, 1926,
Recognised by Government of India
Reg. No. 936, dt. 27.7.1950, through
its General Secretary,
Shri A.L. Patil having office at
near ISP, Green Gate, Nasik Road,
Central Railway, Nasik.

Shri A.K. Deshpande
one of the employees of Respondent No.2
C/o India Security Press, for himself
and for all other employees employed
by India Security Press, who are
affected by the proposed change at
near ISP, Green Gate, Nasik Road,
Central Railway, Nasik

... Applicants in
O.A. 687/92.

India Security Press & Currency
Note Press Staff Union,
A Trade Union registered under the
Trade Unions Act. 1926, Recognised
by Govt. of India, Regd. No. 936
dated 27.7.1950, through its
General Secretary, Shri Ashok L. Patil
having office at near ISP, Green Gate
Nasik Road, Central Railway,
Nashik.

Shri Ashok L. Patil
one of the employees of Respondent
No.2, C/o Currency Note Press
for all other employees employed
by Currency Note Press, who are
affected by the proposed change
at near ISP, Green Gate, Nasik Road,
Central Railway, Nasik.
By Advocate Shri S.M. Dharap.

... Applicants in
O.A. 688/97.

V/s.

Union of India through
Secretary, Deptt. of Law & Judiciary
Aayakar Bhavan, New Marine Lines,
Bombay.

: 2 :

General Manager,
Currency Note Press,
Nasik Road, Nasik.

Regional Labour Commissioner(Central)
Ballard Estate, Wakefield House,
Sprott Road, Bombay. Respondents.

By Advocate Shri S.S.Karkera for Shri P.M.Pradhan.

O R D E R (ORAL)

¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman ¶

Heard counsel for both sides.

Shri Dharap, counsel for the applicant has filed copy of letter dated 26.2.98 addressed to him by India Security Press and Currency Note Press Staff Union. In view of this letter, the learned counsel for the applicants requests that he may be permitted to withdraw the two O.As. Accordingly both the O.As are permitted to be withdrawn. In the circumstances of the case no order as to costs.

(P.P. Srivastava)
Member (A)

(R.G. Vaidyanatha)
Vice Chairman.

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